

RATIFIED MINUTES OF MEETING No.03/17 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 10.05.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 03/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 was held on 10.05.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.: 44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:21.06.2016
1 Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 21.06.2016.			

	Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
2	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. Case is deferred to 21.06.2016.				

	Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
3	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:21.06.2016
Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments . Case is deferred to 21.06.2016.				

	Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
4	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:21.06.2016
Decision: Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 21.06.2016.				

	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
5	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:21.06.2016
Decision : The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. D.O letter from Chairman (NC-I) has been issued to JS, C&PC on 23.07.2015 followed by another D.O on 29.12.2015 to expedite comments . However, as per request of C&PC, firm's application was again sent to them on 29.02.2016 for comments. Case is deferred to 21.06.2016.				

	Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
6	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:21.06.2016
Decision: The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic issue of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However,				

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

H.D.
HARADHAN DAS
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Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

as per Para 4.1.3.1 of FTP “an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage).”

Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy –IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015 followed by reminder dated 13.08.2015 and 06.11.2015 and 29.02.2016. The Committee decided to remind PC-IV again to send their comments. Case is deferred 21.06.2016.

7	Case No.: 41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:21.06.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 21.06.2016.				

8	Case No.: 43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:21.06.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 21.06.2016.				

9	Case No.: 40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:21.06.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 21.06.2016.				

10	Case No.: 42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:21.06.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 21.06.2016.				

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11	Case No.:45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:21.06.2016
Decision: The committee noted that firm has not replied to that deficiency (raised by DHI) letter dated 07.09.2015 and decided to send final reminder to firm to furnish reply. However, DHI has also requested for copy of amended licence from the firm along with separate covering letter for each licence for examination and comments. Case is deferred to 21.06.2016.				

12	Case No.:14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:21.06.2016
Decision: Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 21.06.2016.				

13	Case No.:2/11/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Closed
	HQ File :01/80/050/00209/AM16/	RLA File :03/81/040/00460/AM15/	Lic.No/Date:0310794073 24.02.2015	
Decision: The Committee noted that the RA has confirmed that the above mentioned AA has been issued to the firm on fixed norms basis (B-233) as claimed by the firm and decided to close the case. RA may take further necessary action accordingly.				

14	Case No.:1/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00107/AM16/	RLA File :03/95/040/01010/AM15/	Lic.No/Date:0310794514 11.03.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3/155/2015-TSW (B) dated 23.03.2016) letter sent to them on 19.04.2016 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.06.2016.				

15	Case No.:2/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00108/AM16/	RLA File :03/95/040/01053/AM15/	Lic.No/Date:0310794805 23.03.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO				

No.3/155/2015-TSW (B) dated 23.03.2016) letter sent to them on 19.04.2016 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 21.06.2016.

16	Case No.: 3/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00109/AM16/	RLA File :03/95/040/01052/AM15/	Lic.No/Date:0310794808 23.03.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3/155/2015-TSW (B) dated 23.03.2016) letter sent to them on 19.04.2016 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.				
Case is deferred to 21.06.2016.				

17	Case No.: 76/8/80-ALC2/2015	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Approved
	HQ File :01/80/050/00182/AM16/	RLA File :34/24/040/00007/AM16/	Lic.No/Date:3410041143 16.04.2015	
Decision: The Committee decided to ratify the norms based on the written recommendation of MSME vide ID Note No.TL-13024/13/2016-MMM&A-DCMSME dated 10.05.2016 (copy to be sent to the firm and RA).				
RA may take further necessary action accordingly.				

18	Case No.: 18/4/80-ALC2/2015	Party Name: BRIJBASI HI TECH UDYOG LTD.	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00089/AM16/	RLA File :05/23/040/00601/AM15/	Lic.No/Date:0510393921 23.04.2015	Defer Date:21.06.2016
Decision: The Committee noted that MSME representative present in the meeting has informed that the firm is importing Chassis in semi knocked down condition from abroad which is similar to that of M/s Globe Hi-Fab whose case has been referred to PC-IV Section to confirm whether such imports are admissible as per Foreign Trade Policy and accordingly reminder to PC-IV has been sent on 29.02.2016 for comments. Case is deferred to 21.06.2016.				

19	Case No.: 77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 15.01.2016 has been sent to C&PC on 10.02.2016 for comments. Case is deferred to 21.06.2016.				

20	Case No.: 78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:3/80- ALC2/2016	Status: Deferred
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		10.05.2016	
HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. Case is deferred to 21.06.2016.			

	Case No.:23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
21	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. Case is deferred to 21.06.2016.				

	Case No.:35/8/80-ALC2/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
22	HQ File :01/80/050/00141/AM16/	RLA File :05/23/040/00038/AM16/	Lic.No/Date:0510394364 27.05.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to MSME for comments on 14.03.2016. Case is deferred to 21.06.2016.				

	Case No.:22/8/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
23	HQ File :01/80/050/00128/AM16/	RLA File :05/23/040/00051/AM16/	Lic.No/Date:0510394381 28.05.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application and reply dated 07.12.2015 has been sent to MSME on 19.01.2016 for comments. Firm's reply was again sent to MSME on 18.02.2016 for examination and comments as requested by them. Case is deferred to 21.06.2016.				

	Case No.:21/8/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00127/AM16/	RLA File :05/23/040/00070/AM16/	Lic.No/Date:0510394420 03.06.2015	Defer Date:21.06.2016
24	Decision: The committee noted that the firm has not furnished documentary evidence in support of cost of indigenous inputs for consideration of the case in reply to the letter sent to them on 18.04.2016 by DGFT and decided to send final reminder to furnish the requisite information immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.06.2016.			

	Case No.:11/11/80-ALC2/2015	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
25	HQ File :01/80/050/00218/AM16/	RLA File :07/24/040/00050/AM16/	Lic.No/Date:0710108304 03.06.2015	Defer Date:21.06.2016

Decision: The Committee noted that DIPP vide IDNo.12/37/2016-TSW/25 dated 10.05.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-

Reply submitted by the firm vide their letter dated 16.03.2016 has been perused which is not complete and they may be asked to submit the following information:

1. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 82 to 86 & 94 to 96.
2. For net weight of components to be manufactured from import item at Sl. No. 96, details of components with net weights thereof may be indicated.

Case is deferred to 21.06.2016.

26	Case No.: 7/11/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00214/AM16/	RLA File :03/95/040/00086/AM16/	Lic.No/Date:0310796416 04.06.2015	Defer Date:21.06.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 22.12.2015 and final reminder on 20.01.2016. The Committee further noted that the firm has sought time up to April, 2016 vide email dated 12.02.2016 to furnish reply and decided to allow time to submit reply. Case is deferred to 21.06.2016.			

27	Case No.: 56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:21.06.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 28.09.2015 followed by reminder on 29.10.2015 and 08.12.2015 for comments and decided to await comments from C&PC. Case is deferred to 21.06.2016.			

28	Case No.: 62/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	Defer Date:21.06.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for comments followed by reminder on 02.11.2015 and 18.12.2015 to expedite comments. Firm's application was again sent to C&PC for comments on 08.03.2016 as requested by them. Case is deferred to 21.06.2016.			

29	Case No.: 66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	Defer Date:21.06.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for			

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

comments followed by reminder on 02.11.2015 and 18.12.2015 to expedite comments. Firm's application was again sent to C&PC for comments on 08.03.2016 as requested by them. Case is deferred to 21.06.2016.

30	Case No.: 34/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00241/AM16/	RLA File :03/95/040/00156/AM16/	Lic.No/Date:0310797014 02.07.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to DRDO on 26.10.2015 for comments and DRDO has forwarded it to the D/o Expenditure, M/o Finance for comments and decided to remind DRDO & D/o Expenditure to expedite comments. Case is deferred to 21.06.2016.				

31	Case No.: 29/17/80-ALC2/2015	Party Name: AUROLAB	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00333/AM16/	RLA File :35/24/040/00016/AM16/	Lic.No/Date:3510044775 16.07.2015	Defer Date:21.06.2016
Decision: The Committee noted that C&PC vide OM No.46011/140/2015-PC-II dated 06.04.2016 has provided comments. However, NC deliberated on it and decided to seek clarification from the C&PC as to why recommendation has been made in Kgs while both import and export items in AA are in Nos. It is also decided by NC to send the application of the firm to MSME (Chemical Division) for examination and comments. Case is deferred to 21.06.2016.				

32	Case No.: 31/17/80-ALC2/2015	Party Name: TREFILERIES WIRE INDIA PVT LTD	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00335/AM16/	RLA File :34/24/040/00136/AM16/	Lic.No/Date:3410041423 03.08.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME in the firm's application vide UO No.30 (189)/15-ME dated 15.12.2015) letter sent to them on 19.04.2016 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.06.2016.				

33	Case No.: 33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for examination and comments. Case is deferred to 21.06.2016.				

34	Case No.: 34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
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HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for examination and comments. Case is deferred to 21.06.2016.			

Case No.: 35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
35 HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for examination and comments. Case is deferred to 21.06.2016.			

Case No.: 16/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
36 HQ File :01/80/050/00320/AM16/	RLA File :56/24/040/00020/AM16/	Lic.No/Date:5610004654 10.08.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 22.12.2015 and final reminder on 20.01.2016. The Committee further noted that the firm has sought time to furnish reply and decided to allow time to submit reply. Case is deferred to 21.06.2016.			

Case No.: 17/17/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00321/AM16/	RLA File :56/24/040/00024/AM16/	Lic.No/Date:5610004662 21.08.2015	Defer Date:21.06.2016
Decision: The Committee noted that DIPP vide IDNo.12/37/2016-TSW/37 dated 10.05.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-			
37	Reply submitted by the firm vide their letter dated 23.02.2016 has been perused which is not complete and they may be asked to submit the following information:: 1. Engineering drawing of "S.S. Cable Guard" as the sketch submitted by the firm is not legible and it also does not indicate all the dimensions of the item. 2. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format, export product wise. 3. Justification for claiming wastage of 4% during finishing. Case is deferred to 21.06.2016.		

Case No.: 23/23/80-ALC2/2015	Party Name: JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
38 HQ File :01/80/050/00436/AM16/	RLA File :05/23/040/00232/AM16/	Lic.No/Date:0510395498 01.09.2015	Defer Date:21.06.2016
Decision: The Committee noted that hard copy of the application of the firm and online data for the case from the RA has not been received and decided to send reminder to the firm and RA to send 4 sets			

of application along with online data of the application for consideration of the case.
Case is deferred to 21.06.2016.

39	Case No.: 66/17/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00370/AM16/	RLA File :05/24/040/00264/AM16/	Lic.No/Date:0510395507 03.09.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 22.01.2016 has been sent to C&PC on 10.02.2016 for examination and comments. Case is deferred to 21.06.2016.				

40	Case No.: 22/23/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00435/AM16/	RLA File :03/94/040/00441/AM16/	Lic.No/Date:0310798673 04.09.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No. 3(25)/16-TSW (B) dated 08.03.2016 in the firm's application) letter sent to them on 19.04.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to them to pay applicable custom duty with interest for EODC. Case is deferred to 21.06.2016.				

41	Case No.: 41/17/80-ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 23.11.2015 for comments. Case is deferred to 21.06.2016.				

42	Case No.: 2/23/80-ALC2/2015	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:1710006173 08.09.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 11.02.2016 for examination and comments. Case is deferred to 21.06.2016.				

43	Case No.: 62/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00366/AM16/	RLA File :05/24/040/00273/AM16/	Lic.No/Date:0510395645 16.09.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 09.02.2016 has been sent to C&PC on 14.02.2016 for examination and comments. Case is deferred to 21.06.2016.				

44	Case No.: 21/20/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00398/AM16/	RLA File :56/24/040/00027/AM16/	Lic.No/Date:5610004687 18.09.2015	Defer Date:21.06.2016
Decision: The committee noted that firm's reply dated 06.05.2016 has been received and is being sent to DIPP for examination & comments. Case is deferred to 21.06.2016.				

45	Case No.: 11/17/80-ALC2/2015	Party Name: GLOVIS INDIA (P) LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Rejected
	HQ File :01/80/050/00315/AM16/	RLA File :04/24/040/00124/AM16/	Lic.No/Date:0410161029 21.09.2015	
Decision: The Committee noted that the firm has not replied to the reminders sent to them on 21.01.2016, 03.02.2016 and final reminder on 18.04.2016, respectively asking them to furnish ANF4A and Appendix 11 along with the application and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

46	Case No.: 63/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00367/AM16/	RLA File :05/24/040/00285/AM16/	Lic.No/Date:0510395698 23.09.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 21.06.2016.				

47	Case No.: 58/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00362/AM16/	RLA File :05/24/040/00287/AM16/	Lic.No/Date:0510395734 24.09.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 21.06.2016.				

48	Case No.: 59/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00363/AM16/	RLA File :05/24/040/00301/AM16/	Lic.No/Date:0510395738 24.09.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 21.06.2016.				

49	Case No.: 60/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00364/AM16/	RLA File :05/24/040/00300/AM16/	Lic.No/Date:0510395737 24.09.2015	Defer Date:21.06.2016

Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 21.06.2016.

50	Case No.:61/17/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00365/AM16/	RLA File :05/24/040/00296/AM16/	Lic.No/Date:0510395735 24.09.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 09.12.2015 has been sent to C&PC on 16.12.2015 for comments. Case is deferred to 21.06.2016.				

51	Case No.:53/17/80-ALC2/2015	Party Name: SEATO AUTO ACCESSORIES (INDIA) PVT. LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00357/AM16/	RLA File :10/24/040/00055/AM16/	Lic.No/Date:1010059284 01.10.2015	Defer Date:21.06.2016
Decision: The Committee noted that MSME has called for CAD drawing from the firm for examination and comments. Case is deferred to 21.06.2016.				

52	Case No.:25/20/80-ALC2/2015	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00402/AM16/	RLA File :03/94/040/00458/AM16/	Lic.No/Date:0310799187 05.10.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (08)/16-TSW (B) dated 05.02.2016 in the firm application) letter sent to the firm on 19.04.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.06.2016.				

53	Case No.:13/23/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Approved
	HQ File :01/80/050/00426/AM16/	RLA File :05/23/040/00283/AM16/	Lic.No/Date:0510395805 05.10.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of DHI vide ID No. nil dated 10.05.2016 (copy to be sent to the firm and RA).				
RA may take further necessary action accordingly.				

54	Case No.:15/23/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Approved
	HQ File :01/80/050/00428/AM16/	RLA File :05/23/040/00282/AM16/	Lic.No/Date:0510395804 05.10.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of DHI vide ID No. nil dated 10.05.2016 (copy to be sent to the firm and RA).				
RA may take further necessary action accordingly.				

55	Case No.:19/23/80-ALC2/2015	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00432/AM16/	RLA File :03/95/040/00427/AM16/	Lic.No/Date:0310799243 06.10.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 12.02.2016 for examination and comments. Case is deferred to 21.06.2016..				

56	Case No.:4/17/80-ALC2/2015	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00308/AM16/	RLA File :33/24/040/00006/AM16/	Lic.No/Date:3310030256 07.10.2015	Defer Date:21.06.2016
Decision: The Committee noted that DIPP vide IDNo.12/37/2016-TSW/56 dated 10.05.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 28.03.2016 has been perused which is not proper and they may be asked to submit the following information: 1. Quantities of export items at Sl. No. 1 & 2 in Nos. also in addition to their weights. 2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. Case is deferred to 21.06.2016.				

57	Case No.:4/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00381/AM16/	RLA File :05/24/040/00299/AM16/	Lic.No/Date:0510395849 08.10.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 21.06.2016.				

58	Case No.:5/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00382/AM16/	RLA File :05/24/040/00304/AM16/	Lic.No/Date:0510395850 08.10.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments. Case is deferred to 21.06.2016.				

59	Case No.:12/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00389/AM16/	RLA File :05/24/040/00306/AM16/	Lic.No/Date:0510395851 08.10.2015	Defer Date:21.06.2016

Decision: The Committee noted that the firm's application has been sent to C&PC on 01.01.2016 for examination and comments.
Case is deferred to 21.06.2016.

Case No.: 8/23/80-ALC2/2015	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00421/AM16/	RLA File :05/23/040/00292/AM16/	Lic.No/Date:0510395884 12.10.2015	Defer Date:21.06.2016

60 **Decision:** The Committee noted that the firm has not replied to the deficiency (raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016 in the firm application) letter sent to the firm on 19.04.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC..
Case is deferred to 21.06.2016.

Case No.: 12/23/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Approved
HQ File :01/80/050/00425/AM16/	RLA File :05/23/040/00296/AM16/	Lic.No/Date:0510395927 14.10.2015	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/61 dated 10.05.2016 as under:-

1. Net Fabricated weight of export item may be specified as 132 MT.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4, 8 to 11, 13, 20, 22 & 23.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 99890 Kgs. & 7200 Kgs. respectively as 1.05 Kgs/Kg. content in the export products
4. Quantities of import items at Sl. No. 3, 4, 13 & 20 may be allowed as 1.05 Kgs/Kg. content in the export products
5. Total quantity of import items at Sl. No. 3, 4 & 20 put together may be restricted as 3000 Kgs.
6. Quantity of import item at Sl. No. 5 may be allowed as 84 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 16000 Kgs. inclusive of 2.05 % wastage.
7. Total quantity of import items at Sl. No. 6 & 21 put together may be allowed as 6 Nos. on net to net basis. Total weight of these two import items may be restricted as 250 Kgs. inclusive of 2.04 % wastage as claimed by the firm.
8. Quantity of import item at Sl. No. 7 may be allowed as 1 No. (40 Kgs.) on net to net basis.
9. Total quantity of import items at Sl. No. 8 & 22 put together may be allowed as 2914 Kgs. inclusive of 2 % wastage.
10. Total quantity of import items at Sl. No. 9, 10 & 23 put together may be allowed as 12 meters (33 Kgs.) on net to net basis as claimed by the firm.
11. Quantity of import item at Sl. No. 11 may be allowed as 8 Meters. (20 Kgs.) on net to net basis as claimed by the firm.
12. Quantity of import item at Sl. No. 12 may be allowed as 5 Nos. (5 Kgs.) on net to net basis.
13. Import item at Sl. No. 14 may be allowed upto 2 % of FOB value of exports.
14. Quantities of import items at Sl. No. 15 to 19 may be allowed as 450 Kgs., 115 Kgs., 4717 Kgs., 3835 Kgs. & 767 Kgs. respectively.

RA may take further necessary action accordingly.

62	Case No.:9/23/80-ALC2/2015	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date:21.06.2016
Decision: The Committee noted that C&PC deficiency letter dated 18.04.2016 has been sent to the firm on 19.04.2016 to furnish reply. Case is deferred to 21.06.2016.				

63	Case No.:24/23/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00437/AM16/	RLA File :05/24/040/00333/AM16/	Lic.No/Date:0510396004 21.10.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 12.02.2016 for examination and comments. Case is deferred to 21.06.2016.				

64	Case No.:14/23/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Approved
	HQ File :01/80/050/00427/AM16/	RLA File :05/23/040/00317/AM16/	Lic.No/Date:0510396020 26.10.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of DHI vide ID No. nil dated 10.05.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

65	Case No.:10/23/80-ALC2/2015	Party Name: AKSH OPTI FIBRE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Approved
	HQ File :01/80/050/00423/AM16/	RLA File :05/23/040/00321/AM16/	Lic.No/Date:0510396086 30.10.2015	
Decision: The Committee decided to ratify the norms based upon the written recommendation of DEIT vide U.O. No. 17(10)/2016-IPHW dated 19.04.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

66

Case No.:11/23/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Approved		
HQ File :01/80/050/00424/AM16/	RLA File :05/23/040/00316/AM16/	Lic.No/Date:0510396087 30.10.2015			
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/66 dated 10.05.2016 as under:- 1. Net Fabricated weight of export items at Sl. No. 1 to 17 may be specified as under.					
Sl. No.	Net Fabricated weight (MT)	Sl. No.	Net Fabricated weight (MT)	Sl. No.	Net Fabricated weight (MT)
1	5.6 MT	7	56.5 MT	13	4.1 MT

2	5.6 MT	8	56.5 MT	14	4.1 MT
3	81 MT	9	65.5 MT	15	111.1 MT
4	81 MT	10	65.5 MT	16	7.3 MT
5	76 MT	11	76 MT	17	5.1 MT
6	76 MT	12	76 MT		

2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5, 15 & 16.
3. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 4 may be allowed as 3162 Kgs. (2618 Meters) inclusive of 2 % wastage.
5. Quantity of import item at Sl. No. 5 may be allowed as 204589 Kgs. (213076 Meters) inclusive of 2 % wastage.
6. Quantity of import item at Sl. No. 6 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 2895 Kgs. inclusive of 45.2 % wastage after taking 20 % recovery from scrap.
7. Quantity of import item at Sl. No. 7 may be allowed as 11 Nos. on net to net basis. Duty free weight of this item may be allowed as 45564 Kgs. inclusive of 8.4 % wastage after taking 20 % recovery from scrap.
8. Quantity of import item at Sl. No. 8 may be allowed as 11 Nos. on net to net basis. Duty free weight of this item may be allowed as 49103 Kgs. inclusive of 40.9 % wastage after taking 20 % recovery from scrap.
9. Quantity of import item at Sl. No. 9 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 11079 Kgs. inclusive of 28.5 % wastage after taking 20 % recovery from scrap.
10. Quantity of import item at Sl. No. 10 may be allowed as 26 Nos. (9768 Kgs.) on net to net basis.
11. Quantity of import item at Sl. No. 11 may be allowed as 36 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 52661 Kgs. inclusive of 4.16 % wastage.
12. Quantity of import item at Sl. No. 12 may be allowed as 13 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 61416 Kgs. inclusive of 4.17 % wastage.
13. Quantity of import item at Sl. No. 13 may be allowed as 11 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 9848 Kgs. inclusive of 4.17 % wastage.
14. Quantity of import item at Sl. No. 14 may be allowed as 34 Nos. (31018 Kgs.) on net to net basis.
15. Quantities of import items at Sl. No. 15 & 16 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
16. Total quantity of import items at Sl. No. 15 & 16 put together may be restricted as 40000 Kgs.
17. Quantities of import items at Sl. No. 17 to 23(welding materials) may be allowed as applied for i.e. 6210 Kgs., 3250 Kgs., 6500 Kgs., 400 Kgs., 200 Kgs., 9959 Kgs. & 9959 Kgs. respectively.
18. Quantity of import item at Sl. No. 24 may be allowed as 340 Nos. (260 Kgs.) on net to net basis.

RA may take further necessary action accordingly.

67	Case No.:1/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910062808	Defer

:01/80/050/00305/AM16/	:09/24/040/00428/AM16/	02.11.2015	Date:21.06.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (21)/16-TSW (B) dated 08.03.2016) letter sent to the firm on 19.04.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.. Case is deferred to 21.06.2016.			

Case No.:2/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00306/AM16/	RLA File :09/24/040/00429/AM16/	Lic.No/Date:0910062809 02.11.2015	Defer Date:21.06.2016
68	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (21)/16-TSW (B) dated 08.03.2016) letter sent to the firm on 19.04.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.. Case is deferred to 21.06.2016.		

Case No.:3/17/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00307/AM16/	RLA File :09/24/040/00431/AM16/	Lic.No/Date:0910062810 02.11.2015	Defer Date:21.06.2016
69	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (21)/16-TSW (B) dated 08.03.2016) letter sent to the firm on 19.04.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.. Case is deferred to 21.06.2016.		

Case No.:8/20/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00385/AM16/	RLA File :05/24/040/00359/AM16/	Lic.No/Date:0510396179 02.11.2015	Defer Date:21.06.2016
70	Decision: The Committee noted that the firm's application has been sent to C&PC on 31.12.2015 for examination and comments. Case is deferred to 21.06.2016.		

Case No.:14/20/80-ALC2/2015	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date:21.06.2016
71	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME vide ID No. TL-130124/48/2016-MMM&A-DCMSME dated 25.02.2016) letter sent to the firm on 19.04.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.. Case is deferred to 21.06.2016.		

72	Case No.:6/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Rejected
	HQ File :01/80/050/00383/AM16/	RLA File :05/24/040/00370/AM16/	Lic.No/Date:0510396303 10.11.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC vide OM No.46011/61/2013-PC-II (Pt.file) dated 10.02.2016) letter sent to the firm on 10.02.2016 and final reminder on 19.04.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

73	Case No.:7/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Rejected
	HQ File :01/80/050/00384/AM16/	RLA File :05/24/040/00371/AM16/	Lic.No/Date:0510396302 10.11.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC vide OM No.46011/61/2013-PC-II (Pt.file) dated 10.02.2016) letter sent to the firm on 10.02.2016 and final reminder on 19.04.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

74	Case No.:9/20/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Rejected
	HQ File :01/80/050/00386/AM16/	RLA File :05/24/040/00382/AM16/	Lic.No/Date:0510396342 16.11.2015	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC vide OM No.46011/61/2013-PC-II (Pt.file) dated 10.02.2016) letter sent to the firm on 10.02.2016 and final reminder on 19.04.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

75	Case No.:1/26/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00461/AM16/	RLA File :09/24/040/00449/AM16/	Lic.No/Date:0910062854 17.11.2015	Defer Date:21.06.2016
Decision: The Committee noted that reminder to RA & the Firm was issued on 19.04.2016 through email for hard copy of the application and decided to send reminder again to the firm and RA to send 4 sets of application to DGFT for consideration for their case. Case is deferred to 21.06.2016.				

76	Case No.:11/20/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00388/AM16/	RLA File :05/23/040/00261/AM16/	Lic.No/Date:0510396412 24.11.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DEIT vide UO No.17 (3)/2016-IPHW) dated 29.02.2016) letter sent to them on 19.04.2016 through email and				

decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 21.06.2016.

77	Case No.:18/20/80-ALC2/2015	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00395/AM16/	RLA File :32/24/040/00030/AM16/	Lic.No/Date:3210077751 27.11.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm's reply dated 10.03.2016 and 20.04.2016 has been sent to DEIT on 26.04.2016 for examination and comments. Case is deferred to 21.06.2016.				

78	Case No.:33/20/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00410/AM16/	RLA File :05/23/040/00340/AM16/	Lic.No/Date:0510396573 09.12.2015	Defer Date:21.06.2016
Decision: The Committee noted that the firm was asked to submit Essentiality Certificate from DGHC on 19.04.2016 through email and decided to send reminder to the firm to furnish essentiality certificate from DGHC for consideration of the case. Case is deferred to 21.06.2016.				

79	Case No.:21/3/80-ALC2/2016	Party Name: RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for comments. Case is deferred to 21.06.2016.				

80	Case No.:25/3/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Closed
	HQ File :01/80/050/00136/AM17/	RLA File :03/95/040/00758/AM16/	Lic.No/Date:0310801718 12.01.2016	
Decision: The Committee noted that RA has informed vide letter F.No.03/95/040/758/AM16/227 dated 12.01.2016 that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Product and decided to close the case. RA may take further necessary action accordingly.				

81	Case No.:1/3/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00112/AM17/	RLA File :03/95/040/00545/AM16/	Lic.No/Date:0310801771 14.01.2016	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 04.05.2016 for comments. Case is deferred to 21.06.2016.				

82	Case No.:4/3/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00115/AM17/	RLA File :03/95/040/00654/AM16/	Lic.No/Date:0310801773 14.01.2016	Defer Date:21.06.2016
Decision: The Committee noted that DIPP vide IDNo.12/37/2016-TSW/82 dated 10.05.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Net weight of indigenous items in the export product. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. 3. For net weight of components to be manufactured from import items at Sl. No.1, 2 & 3, details of components with net weights thereof may be indicated. 4. Quantities of import items at Sl. No. 4, 5 & 6 in Nos. also in addition to their weights. 5. Quantity of import item at Sl. No. 7 in meters also in addition to its weight. 6. Detailed calculations for the quantity of import item at Sl. No. 7 supported by length and number of pipes/tubes in the export product. Case is deferred to 21.06.2016.				

83	Case No.:24/3/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Closed
	HQ File :01/80/050/00135/AM17/	RLA File :03/95/040/00793/AM16/	Lic.No/Date:0310801930 20.01.2016	
Decision: The Committee noted that RA has informed vide letter F.No.03/95/040/793/AM16/227 dated 20.01.2016 that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Product and decided to close the case. RA may take further necessary action accordingly.				

84	Case No.:22/3/80-ALC2/2016	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Closed
	HQ File :01/80/050/00133/AM17/	RLA File :03/95/040/00875/AM16/	Lic.No/Date:0310802477 11.02.2016	
Decision: The Committee noted that RA has informed vide letter F.No.03/95/040/875/AM16/227 dated 11.02.2016 that the above mentioned AA has been issued on Repeat basis in terms Para 4.7.1 & 4.7.2 of HBP (Vol.I) and decided to close the case. RA may take further necessary action accordingly.				

85	Case No.:26/3/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Closed
	HQ File :01/80/050/00137/AM17/	RLA File :03/95/040/00872/AM16/	Lic.No/Date:0310802481 11.02.2016	
Decision: The Committee noted that RA has informed vide letter F.No.03/95/040/872/AM16/227 dated 11.02.2016 that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Product and decided to close the case. RA may take further necessary action accordingly.				

86	Case No.:3/3/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2016	Status: Deferred
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		10.05.2016	
HQ File :01/80/050/00114/AM17/	RLA File :05/23/040/00478/AM16/	Lic.No/Date:0510397641 18.02.2016	Defer Date:21.06.2016
Decision: The Committee noted that DIPP vide IDNo.12/37/2016-TSW/86 dated 10.05.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format. 2. Quantity of import item at Sl. No. 3 in Nos. also in addition to its weight. 3. Quantities of import items at Sl. No. 4 to 6 in meters also in addition to their weights.			
Case is deferred to 21.06.2016.			

Case No.: 5/3/80-ALC2/2016	Party Name: LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Approved
HQ File :01/80/050/00116/AM17/	RLA File :05/23/040/00495/AM16/	Lic.No/Date:0510397649 18.02.2016	

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/87 dated 10.05.2016 as under:-

Taking clue from SION C-814, Advance Authorisation may be ratified as under:

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1. Words “Upto 24000 BTU” mentioned in the description of import items at Sl. No. 1 & 2 may be changed to “18000 BTU”.
2. Quantities of import items at Sl. No. 1, 2, 3 & 5 may be allowed on net to net basis with accountability clause.
3. Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export products.
5. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm.

RA may take further necessary action accordingly.

88	Case No.:12/3/80-ALC2/2016	Party Name: ELITE STEELS PVT LTD	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00123/AM17/	RLA File :05/23/040/00479/AM16/	Lic.No/Date:0510397646 18.02.2016	Defer Date:21.06.2016
	Decision: The Committee noted that DHI representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-			
	1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 (Export Product wise) of Standard Deficiency Format.			
	Case is deferred to 21.06.2016.			

Case No.: 13/3/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510397640	Defer

:01/80/050/00124/AM17/	:05/23/040/00476/AM16/	18.02.2016	Date:21.06.2016
Decision: The Committee noted that DIPP vide IDNo.12/37/2016-TSW/89 dated 10.05.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format. 2. Quantities of import items at Sl. No. 4, 5 & 19 in Nos. also in addition to their weights. 3. Quantities of import items at Sl. No. 6 & 7 in meters also in addition to their weights. 4. Difference in export item at Sl. No. 2 and import item at Sl. No. 20 with use of this import item. 5. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 15 to 18) supported by overlay areas and thicknesses.			
Case is deferred to 21.06.2016.			

Case No.: 14/3/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date: 3/80-ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00125/AM17/	RLA File :05/23/040/00490/AM16/	Lic.No/Date: 0510397642 18.02.2016	Defer Date:21.06.2016
Decision: The Committee noted that DIPP vide IDNo.12/37/2016-TSW/90 dated 10.05.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 6 to 10 in Nos. also in addition to their weights. 3. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 15 to 19) supported by overlay areas and thicknesses.			
Case is deferred to 21.06.2016.			

Case No.: 6/3/80-ALC2/2016	Party Name: LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date: 3/80-ALC2/2016 10.05.2016	Status: Approved
HQ File :01/80/050/00117/AM17/	RLA File :05/23/040/00499/AM16/	Lic.No/Date: 0510397675 19.02.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/87 dated 10.05.2016 as under:- Taking clue from SION C-814, Advance Authorisation may be ratified as under: 1. Words "Upto 24000 BTU" mentioned in the description of import items at Sl. No. 1 & 2 may be changed to "24000 BTU- 3000 Nos., 12000 BTU- 2500 Nos. & 9000 BTU- 1500 Nos.". 2. Quantities of import items at Sl. No. 1, 2, 3 & 5 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products. 4. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export products. 5. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm.			
RA may take further necessary action accordingly.			

92	Case No.:23/3/80-ALC2/2016	Party Name: ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Closed
	HQ File :01/80/050/00134/AM17/	RLA File :03/94/040/00996/AM16/	Lic.No/Date:0310802793 23.02.2016	
Decision: The Committee noted that RA has informed vide letter F.No.03/95/040/996/AM16/138 dated 23.02.2016 that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Product and decided to close the case. RA may take further necessary action accordingly.				

93	Case No.:10/3/80-ALC2/2016	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Approved
	HQ File :01/80/050/00121/AM17/	RLA File :31/83/040/00162/AM16/	Lic.No/Date:3110065982 24.02.2016	
Decision: The Committee decided to ratify the norms based upon the written recommendation of DHI vide ID No. nil dated 10.05.2016 (copy to be sent to the firm and RA). RA may take further necessary action accordingly.				

94	Case No.:2/3/80-ALC2/2016	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00113/AM17/	RLA File :05/23/040/00493/AM16/	Lic.No/Date:0510397734 26.02.2016	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has to be disposed off as per Sub-committee Report. However, as the firm's supply is to ONGC for petroleum operations, NC decided to ask the firm to furnish Essentiality Certificate from DGHC for consideration of the case. Case is deferred to 21.06.2016.				

95	Case No.:7/3/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00118/AM17/	RLA File :05/23/040/00505/AM16/	Lic.No/Date:0510397726 26.02.2016	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 04.05.2016 for examination and comments. Case is deferred to 21.06.2016.				

96	Case No.:9/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00120/AM17/	RLA File :31/83/040/00166/AM16/	Lic.No/Date:3110066020 01.03.2016	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 21.06.2016.				

97	Case No.:11/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
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HQ File :01/80/050/00122/AM17/	RLA File :31/83/040/00165/AM16/	Lic.No/Date:3110066019 01.03.2016	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 21.06.2016.			

Case No.:27/3/80-ALC2/2016	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Closed
HQ File :01/80/050/00138/AM17/	RLA File :03/94/040/01002/AM16/	Lic.No/Date:0310803079 04.03.2016	
Decision: The Committee noted that RA has informed vide letter F.No.03/95/040/1002/AM16/138 dated 11.02.2016 that the above mentioned AA has been issued on Repeat basis in terms Para 4.7.1 & 4.7.2 of HBP (Vol.I) and decided to close the case. RA may take further necessary action accordingly.			

Case No.:8/3/80-ALC2/2016	Party Name: DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00119/AM17/	RLA File :05/23/040/00483/AM16/	Lic.No/Date:0510397863 09.03.2016	Defer Date:21.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 04.05.2016 for examination and comments. Case is deferred to 21.06.2016.			

Case No.:15/3/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Approved
HQ File :01/80/050/00126/AM17/	RLA File :05/24/040/00601/AM16/	Lic.No/Date:0510397858 09.03.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/100 dated 10.05.2016 as under:- 1. Net weight of export product may be specified as 491.57 Kgs. 2. Quantity of import item may be allowed as 2108.84 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.			

Case No.:16/3/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Approved
HQ File :01/80/050/00127/AM17/	RLA File :05/24/040/00580/AM16/	Lic.No/Date:0510397857 09.03.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/101 dated 10.05.2016 as under:- 1. Net weight of export product may be specified as 283.05 Kgs. 2. Quantity of import item may be allowed as 2255.91 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.			

Case No.:18/3/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Approved
HQ File :01/80/050/00129/AM17/	RLA File :03/94/040/01071/AM16/	Lic.No/Date:0310803407 17.03.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/102 dated 10.05.2016 as under:-			
102	- Net Empty weight of export products at Sl. No. 1 to 5 may be specified as 113.51 MT, 124.48 MT, 64.78 MT, 66.54 MT & 66.54 MT respectively. - Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3, 10 to 12 & 18. - Quantity of import item at Sl. No. 1 may be allowed as 268522 Kgs. as 1.168 Kgs./kg content in export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 156212 Kgs. as 1.115 Kgs./kg content in export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 1154 Kgs. as 1.05 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 4 may be allowed as 27 Nos. on net to net basis. Duty free weight of this item may be allowed as 6845 Kgs. as 1.05 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 5 may be allowed as 39 Nos. on net to net basis. Duty free weight of this item may be allowed as 20722 Kgs. as 1.05 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 6 may be allowed as 11 Nos. on net to net basis. Duty free weight of this item may be allowed as 2661 Kgs. as 1.05 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 7 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as 6648 Kgs. as 1.05 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 8 may be allowed as 5 Nos. on net to net basis. Duty free weight of this item may be allowed as 4846 Kgs. as 1.05 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 9 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 63 Kgs. as 1.05 Kgs./kg content in export items. - Quantity of import item at Sl. No. 10 may be allowed as 314.5 Kgs.(22.88 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 11 may be allowed as 160 Kgs. (5.60 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 12 may be allowed as 436.5 Kgs. (41.40 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 13 may be allowed as 154 Kgs. (34 Nos.) on net to net basis. - Quantity of import item at Sl. No. 14 may be allowed as 1291 Kgs. (782 Nos.) on net to net basis. - Quantities of import items at Sl. No. 15, 16 & 17 (welding Consumables) may be allowed as 7442 Kgs. each. - Quantity of import item at Sl. No. 18 may be allowed as 20.2 Kgs. (40.76 Meters) inclusive of 2 % wastage.		
	RA may take further necessary action accordingly.		

103	Case No.:19/3/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Approved
	HQ File :01/80/050/00130/AM17/	RLA File :03/94/040/01081/AM16/	Lic.No/Date:0310803451 18.03.2016	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/102 dated 10.05.2016 as under:- 1. Net Fabricated weight of export product may be specified as 97981 Kgs. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 5 & 6. 3. Quantity of import item at Sl. No. 1 may be allowed as 91772 Kgs. as 1.065 Kgs./kg. content in export item after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 15 Nos. on net to net basis. Duty free weight of this item may be allowed as 5676 Kgs. as 1.05 Kgs./kg. content in export item. 5. Quantity of import item at Sl. No. 3 may be allowed as 4 Nos. (8 Kgs.) on net to net basis. 6. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 221 Kgs. as 1.05 Kgs./kg. content in export item. 7. Quantity of import item at Sl. No. 5 may be allowed as 1371.6 Kgs.(10.66 Meters) inclusive of % wastage. 8. Quantity of import item at Sl. No. 6 may be allowed as 87.1 Kgs.(1.89 Meters) inclusive of 2 % wastage. 9. Quantity of import item at Sl. No. 7 may be allowed as 30 Kgs. (6 Nos.) on net to net basis. 10. Quantity of import item at Sl. No. 8 may be allowed as 520 Kgs. (39 Nos.) on net to net basis. 11. Quantities of import items at Sl. No. 9, 10 & 11 (welding Consumables) may be allowed as applied for i.e. 1868 Kgs. each. 12. Quantity of import item at Sl. No. 12 may be allowed as 1.05 Kgs./kg. content in export item. RA may take further necessary action accordingly.			

104	Case No.:17/3/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00128/AM17/	RLA File :53/24/040/00030/AM16/	Lic.No/Date:5310018616 21.03.2016	Defer Date:21.06.2016
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.05.2016 for examination and comments. Case is deferred to 21.06.2016.			

105	Case No.:20/3/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Deferred
	HQ File :01/80/050/00131/AM17/	RLA File :03/94/040/01104/AM16/	Lic.No/Date:0310803601 29.03.2016	Defer Date:21.06.2016
	Decision: The Committee noted that the firm's application has been sent to DIPP on 04.05.2016 for examination and comments. Case is deferred to 21.06.2016.			

106	Case No.:28/3/80-ALC2/2016	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:3/80-ALC2/2016 10.05.2016	Status: Closed
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HQ File :01/80/050/00139/AM17/	RLA File :03/94/040/01098/AM16/	Lic.No/Date:0310803600 29.03.2016	
Decision: The Committee noted that RA has informed vide letter F.No.03/95/040/1098/AM16/144 dated 11.02.2016 that the above mentioned AA has been issued on Repeat basis in terms Para 4.7.1 & 4.7.2 of HBP (Vol.I) and decided to close the case. RA may take further necessary action accordingly.			

Case No.:29/3/80-ALC2/2016	Party Name: M.J.GROUP	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00141/AM17/	RLA File :10/24/040/00006/AM17/	Lic.No/Date:1010059465 27.04.2016	Defer Date:21.06.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to send reminder to the firm and RA to send 4 sets of application along with online data of the application for consideration of the case. Case is deferred to 21.06.2016.			

Case No.:30/3/80-ALC2/2016	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:3/80- ALC2/2016 10.05.2016	Status: Deferred
HQ File :01/80/050/00142/AM17/	RLA File :05/23/040/00403/AM16/	Lic.No/Date:0510398340 29.04.2016	Defer Date:21.06.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to send reminder to the firm and RA to send 4 sets of application along with online data of the application for consideration of the case. Case is deferred to 21.06.2016.			

S.No.57

Case No. A- 02	M/s. LMT (India) Pvt.	HQF.No.01/80/162/00004/AM16/D ES-I	Lic. No. & date
Meeting No.03/17	Ltd.,	RA.F.No.31/83/039/00004/AM15	3110065258
Date: 10.05.2016		Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.02.2015

Decision: The Committee noted that the firm's reply dated 03.05.2016 has been sent to DHI on 04.05.2016 for examination and comments.

Case is deferred to 21.06.2016.

S.No.58

Case No. A- 03	M/s. LMT (India) Pvt.	HQF.No.01/80/162/00008/AM16/D ES-I	Lic. No. & date
Meeting No.03/17	Ltd.,	RA.F.No.31/83/039/00005/AM15	3110065291
Date: 10.05.2016		Request for fixation of norms for Annual requirement under Para 4.24(v)	dt.24.02.2015

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Decision: The Committee noted that the firm's reply dated 03.05.2016 has been sent to DHI on 04.05.2016 for examination and comments.
Case is deferred to 21.06.2016.

S.No.59

Case No. A/R-121	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/01550/AM09/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.31/24/040/00296/AM09	3110036393
Date: 10.05.2016		Request for revision of norms.	dt.11.12.2008

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI vide UO No.3 (14)/10-TSW (B) dated 19/02/2016) letter sent to the firm on 18.04.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 21.06.2016.

S.No.60

Case No. A/R-91	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00220/AM15/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.05/23/040/00084/AM15	0510388030
Date: 10.05.2016		Request for revision of norms	dt.03.06.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments.

Case is deferred to 21.06.2016.

S.No.61

Case No. A/R-92	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00538/AM15/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.05/23/040/00393/AM15	0510392240
Date: 10.05.2016		Request for revision of norms	dt.02.12.2014

Decision: The committee noted that firm's request dated 03.08.2015 has been sent to DHI on 26.08.2015 for comments.

Case is deferred to 21.06.2016.

S.No.62

Case No. A/R-95	M/s. Power wind Ltd., Gurgaon	HQF.No.01/80/050/00043/AM15/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.05/24/040/00344/AM14	0510375759
Date: 10.05.2016		Request for fixation of norms	dt.09.01.2014

Decision: The committee noted that firm's reply dated 12.09.2015 has been sent to C&PC on 26.10.2015 for comments.

Case is deferred to 21.06.2016.

S.No.63

Case No. A/R-110	M/s. Motherson	HQF.No.01/80/050/00541/AM15/D ES.I	Lic. No. & date
Meeting No.03/17	Sumi Systems	RA.F.No.05/24/040/00407/AM15	0510377258
Date: 10.05.2016	Ltd., New Delhi	Request for fixation of norms	dt.27.01.2014

Decision: The committee noted that firm's reply dated 26.02.2016 has been sent to C&PC on 08.03.2016 for comments.

Case is deferred to 21.06.2016.

S.No.64

Case No. A/R-113	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00662/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.03/94/040/00884/AM15	0310792385
Date: 10.05.2016		Request for revision/amendment of norms	dt.26.12.2014

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/113-A/R dated 10.05.2016 as under:-

1. Quantity of additional import item at Sl. No. 20 namely, "Inspection Port' may allow as 129 Nos. (645 Kgs.) on net to net basis with accountability clause

RA may accordingly amend the AA suitably. However, Export Obligation Period will remain the same from the date of issue of the AA.

RA may take further necessary action accordingly.

S.No.65

Case No. A/R-136	M/s. Motherson	HQF.No.01/80/050/00473/AM15/D ES.I	Lic. No. & date
Meeting No.03/17	Sumi Systems	RA.F.No.05/24/040/00301/AM15	0510391465
Date: 10.05.2016	Ltd., New Delhi	Request for fixation of norms	dt.07.10.2014

Decision: The committee noted that the firm's request dated 17.07.2015 has been sent to C&PC on 29.12.2015 for examination and comments.

Case is deferred to 21.06.2016.

S.No.66

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HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.03/95/040/00338/AM15	0310787040
Date: 10.05.2016		Request for fixation of norms	dt.18.07.2014

Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments.

Case is deferred to 21.06.2016.

S.No.67

Case No. A/R-139	M/s. Auto Comp India Pvt. Ltd., Nashik	HQF.No.01/80/162/00007/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.31/24/040/00142/AM13	3110056333
Date: 10.05.2016		Request for fixation of norms	dt.27.11.2012

Decision: The committee noted that the firm's request dated 27.07.2015 has been sent to MSME on 29.12.2015 for examination and comments.

Case is deferred to 21.06.2016.

S.No.68

Case No. A/R-140	M/s. ThyssenKrupp Industries India Pvt. Ltd., Pune	HQF.No.01/80/050/00037/AM14/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.03/95/040/00964/AM13	0310727653
Date: 10.05.2016		Request for deletion of export item Sl. No. 6,7, and 16 & its import item Sl. No. 18, 19, 20, 35 & 36 of norms	dt.11.03.2013

Decision: The committee decided to modify/amend the norms as per writer recommendation of DHI vide UO No. 3(225)/15/TSW (B) dated 09.03.2016 (copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.69

Case No. A/R-178	M/s. Donaldson India Filter Systems Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00145/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.05/23/040/00074/AM16	0510394576
Date: 10.05.2016		Request for fixation of norms	dt.16.06.2015

Decision: The committee noted that the firm's application dated 15.01.2016 has been sent to DEIT on 15.03.2016 for examination and comments.

Case is deferred to 21.06.2016.

S.No.70

Case No. A/R-179	M/s. Godrej & Boyce Mfg.	HQF.No.01/80/050/00046/AM10/D ES.I	Lic. No. & date
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Meeting No.03/17	Co. Ltd.,	RA.F.No.03/94/040/00941/AM10	0310503031
Date: 10.05.2016	Mumbai	Request for revision of quantity of import item No.5 i.e. "Forgings/Flanges SA336F11/Gr.11 C1.3 shortfall of norms	dt.19.01.2009

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/179-A/R dated 10.05.2016 as under:-

As firm has actually imported forgings covered in import item at Sl. No. 5 in raw condition i.e. without machining and drilling, its quantity may be allowed as under:

1. Quantity of import item at Sl. No. 5 may be allowed as 91 Nos. on net to net basis. Duty free weight of this item may be allowed as 53459 Kgs. inclusive of 35.5 % wastage after taking 20 % recovery from scrap.

RA may take further necessary action accordingly.

S.No.71

Case No. A/R-181	M/s.Prijai Heat Exchangers	HQF.No.01/80/050/00657/AM11/D ES.I	Lic. No. & date
Meeting No.03/17	Pvt. Ltd., Navi	RA.F.No.03/95/040/00558/AM11	0310603942
Date: 10.05.2016	Mumbai	Request for revision of norms	dt.01.12.2010

Decision: The committee noted that the firm's request dated 25.02.2016 has been sent to DIPP on 15.03.2016 for examination and comments.

Case is deferred to 21.06.2016.

S.No.72

Case No. A/R-20	M/s. Bliss Anand Pvt. Ltd.,	HQF.No.01/80/050/00536/AM14/D ES.I	Lic. No. & date
Meeting No.03/17	Gurgaon	RA.F.No.05/23/040/00425/AM14	0510377954
Date: 10.05.2016	(Haryana)	Request for revision of norms	dt.31.01.2014

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

Case is deferred to 21.06.2016.

S.No.73

Case No. A/R-21	M/s. MVS Engineering	HQF.No.01/80/050/00087/AM13/D ES.I	Lic. No. & date
Meeting No.03/17	Ltd., New Delhi	RA.F.No.05/24/040/00466/AM12	0510321214
Date: 10.05.2016		Request for fixation of norms	dt.28.03.2012

Decision: The committee noted that DIPP have given their observation in the case. NC decided to defer the case for further deliberation.

Case is deferred to 21.06.2016.

S.No.74

Case No. A/R-22	M/s. Micron Instruments Pvt. Ltd., New Delhi	HQF.No.01/80/050/00271/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.05/24/040/00143/AM16	0510394700
Date: 10.05.2016		Request for revision of norms	dt.25.06.2015

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/22-A/R dated 10.05.2016 as under:-

1. Net weight of export product may be specified as 661 Kgs.
2. Quantity of import item may be allowed as 2837.5 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RA may take further necessary action accordingly.

S.No.75

Case No. A/R-23	M/s. Shiv Industries, Ludhiana	HQF.No.01/80/050/00217/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.30/24/040/00060/AM15	3010103470
Date: 10.05.2016		Request for amendment / correction of norms	dt.23.04.2015

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

Case is deferred to 21.06.2016

S.No.76

Case No. A/R-24	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00112/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.03/94/040/01101/AM16	0310794289
Date: 10.05.2016		Request for revision of Net weight of export items at Sr. No.1,2,3,4 of norms	dt.02.03.2015

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

Case is deferred to 21.06.2016

S.No.77

Case No. A/R-25	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00230/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.03/95/040/00105/AM16	0310796994
Date: 10.05.2016		Request for amendment of export items at Sr. No.07 of norms	dt.01.07.2015

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Case is deferred to 21.06.2016

S.No.78

Case No. A/R-26	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00235/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.03/95/040/00285/AM16	0310797166
Date: 10.05.2016		Request for amendment of export items at Sr. No.11 of norms	dt.10.07.2015

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

Case is deferred to 21.06.2016

S.No.79

Case No. A/R-27	M/s. Linde India Limited, Kolkata West Bengal	HQF.No.01/80/050/00221/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.02/24/040/00061/AM16	0210205993
Date: 10.05.2016		Request for fixation of norms	dt.17.07.2015

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

Case is deferred to 21.06.2016.

S.No.80

Case No. A/R-28	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00405/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.03/94/040/00456/AM16	0310798769
Date: 10.05.2016		Request for revision of norms	dt.09.09.2015

Decision: The committee noted that the firm's request has been sent to DIPP on 09.05.2016 for examination and comments.

Case is deferred to 21.06.2016

S.No.81

Case No. A/R-29	M/s. Gala Precision Technology Pvt. Ltd., Thane	HQF.No.01/80/050/00210/AM16/D ES.I	Lic. No. & date
Meeting No.03/17		RA.F.No.03/94/040/00058/AM16	0310795758
Date: 10.05.2016		Request for fixation of norms	dt.07.05.2015

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/37/2016/TSW/29-A/R dated 10.05.2016 as under:-

Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 0310793108 dated 20.01.2015 ratified in Norms Committee Meeting No.24/80 dated 01/03/2016:

1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 3.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 103000 Kgs. as 1.62 Kg/ Kg. content in the export products at Sl. No.1.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 12500 Kgs. as 1.62 Kg/ Kg. content in the export products at Sl. No. 2.
4. Quantity of import item at Sl. No. 3 may be allowed as 19136 Kgs. as 1.55 Kg/ Kg. content in the export products at Sl. No. 3 after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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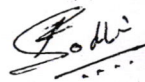
Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 3410041143 dated 16.04.15 for M/s Maksteel
wire Healds Pvt Ltd

The norms may be fixed as follows:-

- Relevant size of S.No 1 of items of import may be allowed for 2800 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of S.No 2 of items of import may be allowed for 4756 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of S.No 3 of items of import may be allowed for 998 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of S.No 4 of items of import may be allowed for 2941 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of S.No 5 of items of import may be allowed for 5958 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of S.No 6 of items of import may be allowed for 1985 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME)



(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/13/2016-MMM&A-DCMSME dated 10.05.16



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry

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10/5/16

NC-I Meeting dated 10/5/2016

ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
53	510395805	Dee	EP: Prefabricated pipings for Boiler HRSG Item 1- Net to net under GN4 Item 4- 1.02Kg/Kg content in EP Item2,3-1.05Kg/Kg content in EP
54	510395804	Dee	EP: Prefabricated pipings for Boiler HRSG Item 1,2- 1.02Kg/Kg content in EP Item 3, to6- Net to net under GN4
64	510396020	Dee	EP: Prefabricated pipings for Boiler HRSG Item 1,2 ,9to11- 1.02Kg/Kg content in EP Item 3to6- Net to net under GN4 Item7,8-1.05Kg/Kg content in EP
93	3110065982	Thyssenkrupp	Item 1- 1.02Kg/Kg content in EP

NC may take a view

K.K. Tiwari
(K.K.Tiwari)

Industrial Adviser

DyDGFT-DES-I

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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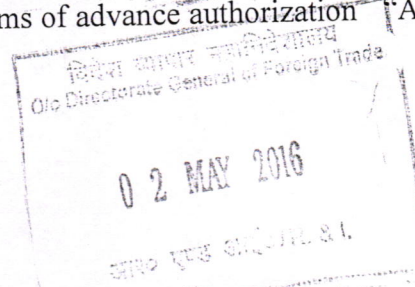
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No 0510396086 dated 30.10.2015 issued in favour of M/s. Aksh Optical Fibre Limited, New Delhi.

Reference DGFT I.D. No. 01/80/050/423/AM16/DES-1/1504 dated 9.2.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. Aksh Optical Fibre Ltd. New Delhi for export of "Single Mode Optical Fibre Coloured"

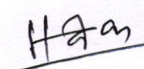
2. The FOB value of export is (US\$ 6,960,000.00) and CIF value of Import is Rs 374,235,552.00 (US\$5,581,440.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization. As applied by the party inclusive of 5% wastage".




(Asha Nangia)
Director

Shri Haradhan Das, FTDO, DGFT, Udyog Bhavan, New Delhi
DeitY U.O. No. 17(10)/2016-IPHW dated 19.04.2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi


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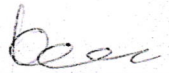
Department of Heavy Industry

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10/5/16

NC-I Meeting dated 10/5/2016

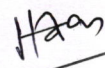
ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
53	510395805	Dee	EP: Prefabricated pipings for Boiler HRSG Item 1- Net to net under GN4 Item 4- 1.02Kg/Kg content in EP Item2,3-1.05Kg/Kg content in EP
54	510395804	Dee	EP: Prefabricated pipings for Boiler HRSG Item 1,2- 1.02Kg/Kg content in EP Item 3, to6- Net to net under GN4
64	510396020	Dee	EP: Prefabricated pipings for Boiler HRSG Item 1,2 ,9to11- 1.02Kg/Kg content in EP Item 3to6- Net to net under GN4 Item7,8-1.05Kg/Kg content in EP
✓ 93	3110065982	Thyssenkrupp	Item 1- 1.02Kg/Kg content in EP

NC may take a view


(K.K. Tiwari)

Industrial Adviser

DyDGFT-DES-I


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Department of Heavy Industry
TSW(B) Section

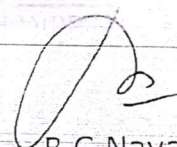
Sl. No. 6891
10/5/2016

Subject: Application of M/S Thyssenkrupp Industries for ratification of norms AA no 0310727653 dt 11-03-13.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thyssenkrupp Industries. The applicant has requested vide their letter of dated 21-09-15 for deletion of export item no 6,7 & 16 and consequent import item no. 18, 19, 20,35,36.

The request has been examined. This Office agrees to firm's request for deletion of export item no 6,7 & 16 and import item no. 18, 19, 20,35,36.

The above issues with the approval of I.A. (KKT).

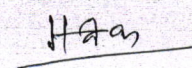
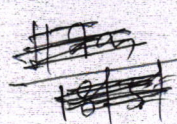


B.C.Nayak
Development Officer
09-03-16

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(225)/15/TSW(B)

dated



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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